

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 768
TO BE ANSWERED ON 13TH DECEMBER, 2022**

**ENROLLMENT OF MEDICAL STUDENTS FROM UKRAINE IN INDIAN MEDICAL
UNIVERSITIES**

768 SHRI VAIKO:

Will the Minister of **Health and Family Welfare** be pleased to state:

- (a) whether the medical students who left Ukraine before finishing their degrees have made representations to continue their studies in various medical institutions in the country;
- (b) if so, the response of Government;
- (c) whether the Supreme Court also asked Government to help the students who want to continue their education in other overseas universities;
- (d) if so, the reaction of Government;
- (e) whether Government would amend the relevant provisions in National Medical Commission Act to allow students from Ukraine to enroll in Indian medical universities; and
- (f) if so, the details thereof, and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (f): Representations have been received from Members of Parliament, Public representatives and students on the issue of medical students who left Ukraine before finishing their degrees.

Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021”. There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

In pursuance to directions of Hon’ble Supreme Court, NMC has devised a scheme under which Indian students who were in the last year of their undergraduate medicine course (due to

COVID-19, Russia-Ukraine conflict etc had to leave their foreign medical institute) and have subsequently completed their studies as also have been granted certificate of completion of course/degree by the respective institute, on or before 30th June, 2022, are permitted to appear in Foreign Medical Graduate Examination. Thereafter, upon qualifying the FMG examination, such foreign medical graduates are required to undergo Compulsory Rotating Medical Internship (CRMI) for a period of two years to make up for the clinical training which could not be physically attended by them during the undergraduate medicine course in the foreign institute as also to familiarize them with practice of medicine under Indian conditions. The foreign medical graduates get registration only after completing the CRMI for two years.

As per information received from MEA, the Indian Embassy in Kyiv has communicated with all the concerned Universities in Ukraine for providing transcript and other documents in a smooth manner to the students. The details are available on the website of Embassy to assist students to address any related issues.

The NMC has also issued Public Notices conveying its No-objection to the Academic Mobility Program offered by Ukraine i.e. temporary relocation (for the period of conflict) to other universities applicable in either of 29 countries as mentioned in the Public Notice.
